

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 3**

SERVICE TAX APPEAL NO. 53709 OF 2018

[Arising out of Order-in-Appeal No. 901(CRM)/ST/JPR /2018 dated 13.08.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur (Raj)]

OM METALS INFRA PROJECTS LTD B-
117,118, Indraprastha Industrial Area, Kota

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-UDAIPUR,**

Respondent

Appearance:

Present for the Appellant : Shri Sanjay Pahwa, Advocate

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **27/02/2024**

FINAL ORDER No. 54508 /2024

BINU TAMTA

It has been pointed out by learned Authorised Representative for the Revenue that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and necessary documents are placed on record. The appeal is accordingly, dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**